

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

124/252/ND/2018

In the matter of :

Arham Infrastructure (P) Ltd

.. PETITIONER

SECTION :

Under Section 252

Order delivered on 02.8.2018

Coram :

(Dr. Deepti Mukesh)

HON'BLE MEMBER (JUDICIAL)

(Dr. VK Subburaj),

HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor:

For the Respondent/Corporate Debtor :

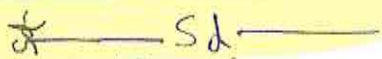
For the Intervener

: Mr. Puneet Rai with Mr. Manas Tripathi, St. Counsel for
Income tax Deptt

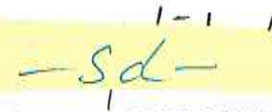
ORDER

None appears for the Appellant. It is seen from the last Orders dated 07.6.2018 & 02.7.2018 passed by this Tribunal that consecutively on these two occasions, adjournment was requested by the representative of the Appellant, today also nobody appears for the appellant. Ld. Counsel for Income tax Department as well as for ROC are present and state that observations in the matter have been filed. In the circumstances, last chance is given to the appellant for appearance on the next date of hearing else appeal will be dismissed for non-prosecution.

List on 10.8.2018.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Surjit